

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 596 of 2020**

**IN THE MATTER OF:**

**Ramjee Power Construction Ltd.**

**...Appellant**

**Versus**

**Jharkhand Urja Sancharan Nigam Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Pandey Neeraj Rai and Mr. Pandey Sangeet Rai,  
Advocates.**

**For Respondent: Mr. Saurabh Jain and Mr. Anup Kumar, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**10.09.2020:** Pleadings are complete. Let the appeal be listed for final hearing on **9<sup>th</sup> October, 2020.**

Learned counsels for the parties may also file short written submission, not exceeding three pages, within one week.

Mr. Anup Kumar, learned counsel for the Respondent submits that some of the documents are illegible. We have noticed that typed copies of the annexures have also been provided. In spite of that, if there is any document which is illegible, learned counsel for the Appellant shall provide a legible copy thereof, within one week.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*